

HIGH COURT OF CHHATTISGARH: BILASPUR

Adv.NO 2 /S&A Cell/2011
Dated 09/05/2011

Last date for receipt of application in the
Registry **24/05/2011**
Date of Written Examination --
24/07/2011

One- Applications are invited for the post of District Judge (Entry Level) in Chhattisgarh Higher Judicial Service in the pay scale of Rs. 51550-1230-58930-1380-63070 in the cadre of Higher Judicial Service by direct recruitment from the Bar. Recruitment to these posts and conditions of service shall be governed by the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service), Rules 2006

	Particulars	No. of Vacant Posts		Total	Reserved for women Year 2011
		Year 2011	Backlog/ Carry Forward		
(a)	Unreserved	4	Nil	4	1
(b)	Scheduled Caste	Nil	2	2	1
(c)	Scheduled Tribe	1	4	5	2
(d)	Other Backward Classes	1	Nil	1	Nil
	TOTAL	6	6	12	4

Note- No. of posts may vary.

Two- No person shall be eligible for appointment to the post of District Judge (Entry Level) in Higher Judicial Service by direct recruitment unless, he or she:-

- (a) is a citizen of India;
- (b) has attained the age of 35 years and has not attained the age of 45 years on the first day of January 2011 provided that upper age limit shall be relaxed upto a maximum limit of 3 years for the candidates belonging to Scheduled Caste, Scheduled Tribe and Other Backward

Classes who are the bonafide residents of Chhattisgarh State.

(Attested copy of Certificate issued by the competent authority & valid in all respects must be enclosed with the application)

- (c) has been for atleast seven years in continuous practice as an Advocate on the first day of January 2011. The applicant shall furnish a certificate from the Registrar General of the High Court or Principal District & Sessions Judge concerned bearing legible seal and date, month & year of issuance, that he/she is

an advocate having practiced for not less than seven years as such in the format given at Annexure along with the application

(d) has good character and is of sound mind and body and free from any bodily or mental disability which renders him/her unfit for such appointment.

NOTE:-

(i) The posts reserved for **Scheduled Caste, Scheduled Tribe and Other Backward Classes are reserved only for Scheduled Caste, Scheduled Tribe and Other Backward Classes who are bonafide**

residents of Chhattisgarh State.

The applicants, who are bonafide residents of other states and recognized as Scheduled Caste, Scheduled Tribe and Other Backward Classes in their own states will only be considered against unreserved posts.

(ii) The bonafide residents of Chhattisgarh belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes should specify their category in the application form.

(iii) The candidates of OBC should not come under creamy layer.

Three- Advocates interested in and who are eligible to be considered for the post should submit their applications in the format available on the website along with duly attested certificates /testimonials relating to their date of birth, caste, qualification, domicile, experience standing at the Bar.

Four-Instruction/

Information for filling the application form.

Application form for the District Judge (Entry Level) Examination 2011 is available on our website i.e. www.cghighcourt.nic.in.

(a) The application duly filled in and signed along with Identity-Sheet & four identical and recent passport size photographs with name and address of the applicant on the back of the photographs affixing one photograph on application form, one photograph on Identity-Sheet and two photographs to be stapled at the space provided in the application form and **Two self addressed envelopes** (11" x 5") stamped with postal stamps of Rs. 25/- each addressed to the **Registrar General, High Court of Chhattisgarh, at Bodri, Bilaspur (C.G.) Pin - 495220,** must reach the **Registry of this High Court on or before 24/05/2011 till 5:00 P.M.** The words

"APPLICATION FOR District Judge (Entry Level) Examination 2011 by direct recruitment and the Advt. No. 02/S & A Cell/2011" should be super-scribed on the top of the 14 X 10 Inch size envelope.

(b) The application form must be submitted in the appended format and must be computer printed or downloaded in A4 size paper.

(c) Last date for submission of duly filled in & signed application is **24/05/2011 till 5:00 P.M.** It is the responsibility of the applicant that his/her application must reach the Registry office by 5:00 p.m. on the last date. The applications can also be submitted by dropping it in the **"Box"** kept therefor in the Registry office during the office hours i.e. from 10.00 a.m. to 5.00 p.m. on every working day till the last date. The applications received in the Registry office by post till 5:00 p.m. on the last date shall only be entertained. Registry will not be responsible for any postal delay.

Address for sending the application

**Registrar General
High Court of
Chhattisgarh
at Bodri, BILASPUR (C.G.)
Pin - 495220**

Five-Examination Fees
(a) Rs. 700/- for the candidates who are the bonafide residents of Chhattisgarh state belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes as notified for the State of Chhattisgarh.
(b)Rs. 1000/- for all the candidates belonging to Unreserved Category and for all the candidates who are not the residents of Chhattisgarh state irrespective of their categories.

Examination Fee is to be deposited only in the form of Challan with SBI branches through Core Banking Network all over India. Therefore, original copy of Challan must be attached along with application form. Challan form is available along with application form on our website i.e.

www.cghighcourt.nic.in.

Most important-

- (i) Fee in the form of Cash, Money Order, Bank Draft or Cheque shall not be accepted in any case and such applications shall be rejected for want of adequate fee.
- (ii) Before sending the challan the candidates should ensure and be satisfied that there is no default. In case the challan is found defective or incomplete, the application shall be treated as rejected.

Note-

- (a)The applications received after the expiry of last date, shall not be entertained.
- (b)Fee shall not be refunded in any case.
- (c) In case of receipt of application after expiry of the last date or in case of rejection of the application the fee shall not be refunded. Therefore, the candidates are advised that instead of waiting for the last date, it would be in

their interest to send the application form much earlier.

- (d)The Challan for the determined fees shall necessarily be attached with the application form.

Six-The application shall be summarily rejected if by the last date for the receipt of application it is found to be deficient in any respect or/and is not accompanied by the requisite documents as mentioned above.

Seven-(i)Eligible candidates shall be required to appear in written examination and viva-voce at their own expenses before the High Court of Chhattisgarh, Bilaspur or at such other places as may be specified by the High Court.

(ii) Only such candidates will be called for interview as the High Court may decide on the basis of their performance in the written examination, Provided that a candidate appearing in the written examination for selection by direct recruitment from amongst the eligible advocates, must secure 60% marks in case of

Unreserved Category and 50% in case of reserved category to qualify for viva-voce test in the ratio of 1:3 in order of merit.

(iii) The Viva Voce shall carry 30 marks.

(iv) Candidates shall be selected on the basis of aggregate marks obtained by them in both the written examination and viva-voce.

Eight- If any of the particulars furnished in application and enclosures are found to be false within the knowledge of the candidate or if the candidate is found to have willfully suppressed any material fact, he/she, if appointed, shall be liable to be dismissed from service.

Nine- A candidate selected for appointment shall be required to undergo medical examination of physical fitness by a

Medical Board before he/she is appointed. Every candidate who appears before medical board shall pay the Medical Examination fee which in no case shall be refundable.

Ten- Admit-card – The Registry will send by registered /speed post the admit-cards to all the applicants whose duly filled in application forms reach the Registry Office by the last date within time. Duplicate admit card will not be issued by the Registry. If a candidate does not receive admit card issued by the Registry 7 days prior to the date of written examination, he/she can download the admit card from our website.

Eleven- Incomplete or false information:-

The candidates are required to fill in the application form with correct and complete information carefully as per the directions given

in the advertisement. If any incomplete or false information is given, the candidate shall be responsible and on the basis of the false and incomplete information, the application shall be rejected at any stage of the selection without giving any prior notice.

Note- The candidates remaining absent in the interview shall be disqualified for the selection.

Twelve- Scheme and syllabus for Examination has been placed on our website along with the advertisement under appendix 'A'

Thirteen- No correspondence with regard to the examination will be entertained.

Registrar General

Appendix 'A'

JUDICIAL SERVICE EXAMINATION PLANNING - 2011

The Competitive Examination for Recruitment of District Judge shall consist of:-

Competitive Examination:-

I- Paper-I Law (Maximum marks 100)

- (a) The Code of Civil Procedure, 1908
(Maximum marks 25)
- (b) The Code of Criminal Procedure, 1973
(Maximum marks 25)
- (c) The Indian Evidence Act, 1872
(Maximum marks 25)
- (d) Principles of Pleadings and the Constitution of India
(Maximum marks 25)

II- Paper-II Law (Maximum marks 100)

- (a) Framing of Issues and writing of Judgment in Civil Cases.
(Maximum marks 40)
- (b) Framing of charges and writing of Judgment in Criminal Cases.
(Maximum marks 40)
- (c) Translation- (Maximum marks 20)
 - (a) English to Hindi 10 marks
 - (b) Hindi to English 10 marks

III-Viva Voce 30 marks

APPLICATION-FORM

(Must be Computer Printed or downloaded in A4 Size paper)

High Court of Chhattisgarh, Bilaspur

APPLICATION FOR APPOINTMENT TO THE POST OF DISTRICT JUDGE

(ENTRY LEVEL) IN CHHATTISGARH HIGHER JUDICIAL SERVICE

YEAR 2011

Roll No.

(For office use only)

Affix your
recent passport size
3.5 x 4.5 cm.
photograph here
don't staple or pin

Place for
Signature →

1. Full name in **BLOCK LETTERS**:.....
2. Father's/Husband's Name :.....
3. Category (Unreserved/SC/ST/OBC):.....
4. Sex (Male/Female) :.....
5. Whether Domicile of :.....
State of Chhattisgarh
6. Address for Correspondence :.....
:.....
:.....
:.....
7. Contact No. :.....
8. Permanent Address :.....
:.....
:.....
:.....

9. Date of Birth :.....

10. Age as on 01.01.2011 Year.....Month.....Day.....

11. Year of securing Law Degree :.....

12. The date of enrolment as an Advocate :.....

13. The number of years of active practice as an Advocate and place or places where the candidate has practiced :.....

14. (a) Have you ever been arrested? _____

(b) Have you ever been prosecuted? _____

(c) Have you ever been kept under detention? _____

(d) Have you ever been bound down? _____

(e) Have you ever been fined by a court of law? _____

(f) Have you ever been debarred from any Examination or rusticated by any University or any other educational authority/Institution ? _____

(g) Have you ever been debarred/disqualified by any Public Service Commission from appearing at its Examination/selection ? _____

(h) Is any case pending against you in any court of law at the time of filling up this application form? _____

(i) Is any case pending against you in any University or any other educational authority/Institution at the time of filling up this application form ? _____

(j) Whether you were ever convicted by a Criminal Court? (If so, when, for what offence and by which court?) :.....

NOTE:- All queries from 14(a) to 14(j) above must be answered specifically in "Yes" or "No"

15. Whether the candidate is under financial debt ? If so, to whom and to what extent? :.....

16. Details of Examination fee:-

i- Amount of Challan :.....

ii- Transaction ID & date of deposit :.....

iii- Name & Address and code of Bank :.....

17. Details of Educational Qualifications :-

S. No.	Name of Exam	Board/ University	Year of Passing	Percentage of Marks
1.	High School			
2.	Higher Secondary			
3.	Graduation			
4.	Post Graduation			
5.	LL.B			
6.	Any other Qualification			

I hereby declare that the particulars/information given by me in the application form are true, correct and complete to the best of my knowledge and belief.

Place:.....

Signature of the candidate

Date:.....

Enclosures:-

- 1-
- 2-
- 3-
-
-

**Space for extra photograph
(to be stapled)**

NOTE:- Please do not
paste the photograh.

**Space for extra photograph
(to be stapled)**

NOTE:- Please do not
paste the photograh.

ANNEXURE
(This certificate must accompany the application)

Certified that Shri/Smt./Ku..... Son/ wife/daughter of Shri..... was enrolled as an Advocate in the District Court (Distt.) State as on and is practicing as such continuously till today.

Date:-

PRINCIPAL DISTRICT AND SESSIONS JUDGE

(Sign & Seal)

OR

Certified that Shri/Smt./Ku..... Son/ wife/ daughter of Shri..... was enrolled as an Advocate in the High Court ofon and is practicing as such continuously till today.

Date:-

REGISTRAR GENERAL OF THE HIGH COURT

(Sign & Seal)

Note:- Candidates must furnish a certificate in the above proforma. The date, month and year of issuance must be legibly mentioned by the issuing Authority.

INSTRUCTIONS FOR CANDIDATES

1. Please read all the instructions cautiously mentioned in the advertisement relating to this examination. Do not provide wrong or incomplete information.
2. Application format must be downloaded or computer printed in A4 size paper
3. All the columns of the application must be filled by the applicant in his/her own hand writing.
4. Photograph should be affixed in appropriate place on the Application Form & Identity-Sheet. Name and address of the candidate must be written on the back of all the four photographs.
5. Scheduled Caste, Scheduled Tribe and Other Backward Classes who are bonafide residents of Chhattisgarh state shall only be entitled for getting benefit of reservation. The candidates of other states shall be treated as unreserved candidate.
6. Application form should be filed in English BLOCK LETTERS only in Blue or Black ink.
7. Photograph should be affixed and attached in appropriate place. Name and address of the candidate must be written on the back of all the four photographs.
8. For age relaxation attested copy of caste certificate must be attached.
9. Two self addressed envelope (11 x 5 inch) stamped with postal stamps of Rs. 25/- each should be attached.
10. Fee must be furnished in the form of Challan only with SBI branches through Core Banking Network all over India. Therefore, original copy of Challan must be attached along with application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in
11. The particulars in Challan must be filled in very cautiously. On account of incomplete / wrongly filled Challan the application shall be rejected. Please note that Name & Address of the Candidate must be identical on the Application Form, Identity-Sheet & Challan as well.
12. Application form should be accompanied with duly attested copies of marks sheets of High School, Higher Secondary, Graduation, Law, Caste certificate, Domicile certificate and other necessary certificates.
13. Experience/Practise Certificate should be issued only by the Registrar General of the concerning High Court or Principal District & Sessions Judge.
14. Legal size paper for Challan should be used.
15. Do not fold the application form and testimonials, certificates etc.
16. Use 14 X 10 Inch size envelope for sending the application form.
17. Application form and documents must be arranged in following order:-
 1. Application form (4 pages)
 2. Experience Certificate in prescribed format
 3. Challan (Original)
 4. Identity sheet
 5. Testimonials etc.
 6. Self Addressed Envelopes.

HIGH COURT OF CHHATTISGARH, BILASPUR

IDENTITY-SHEET

District Judge (Entry Level) Through Direct Recruitment Examination 2011

Examination Centre:
(for office use only)

Roll No

(for office use only)

Date & Time of Examination 24/07/2011

Paper-I-Law- 8.00 A.M. to 11.00 A.M & Paper-II-Law -2.00 P.M. to 5.00 P.M.

(To be filled by candidate)

Candidate's Name :

Father's / Husband's Name :

Date of Birth : Sex :

Domicile of C.G. : Category :

Correspondence Address :

.....

.....

.....

Affix latest photo of
size
3.5 x 4.5 c.m.

don't staple or pin
(Similar to that
affixed on
application form)

Candidate's Signature

Candidate's Signature in Examination Hall

(Paper I LAW)

(Signature of the invigilator)
(Paper I LAW)

(Paper II LAW)

(Signature of the invigilator)
(Paper II LAW)

Signature of Centre Head / In-charge
(With Seal)

Note :- Before sending the application form along with Identity Sheet the candidate must ensure that the information filled in the Identity Sheet is correct. Also put his / her Signature in the appropriate space.

(To be accepted by all the Branches of State Bank of India through Core Banking Network)

CHALLAN FORM SHOULD BE FILLED BY THE CANDIDATE IN THEIR OWN HANDWRITING

First copy for Bank (This part to be retained by the Bank for its record)	Second copy for candidate (This part should be kept by candidate)	Third copy for High Court of Chhattisgarh (This part must be attached along with the application form)																		
<p align="center">STATE BANK OF INDIA</p> <p>Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2011.</u></p> <p>Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS)</p> <p>Branch Name & Code :</p> <p>Transaction ID :</p> <p>Date of Deposit :</p> <p>Category :</p> <table border="1" style="width:100%; border-collapse: collapse; margin: 10px 0;"> <tr> <td style="text-align:center;">SC/ST/OBC (Only for CG domicile)</td> <td style="text-align:center;">UNRESERVED</td> </tr> <tr> <td style="text-align:center;">Rs. 700/-</td> <td style="text-align:center;">Rs. 1000/-</td> </tr> <tr> <td colspan="2" style="text-align:center;">(Bank charge of Rs. 50/- is to be recovered from the candidate separately).</td> </tr> </table> <p>Amount paid Rs./- (Rupees)</p> <p>Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u></p> <p align="right">..... BANK STAMP & SIGNATURE Sign.of Candidate</p> <p>Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.</p>	SC/ST/OBC (Only for CG domicile)	UNRESERVED	Rs. 700/-	Rs. 1000/-	(Bank charge of Rs. 50/- is to be recovered from the candidate separately).		<p align="center">STATE BANK OF INDIA</p> <p>Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2011.</u></p> <p>Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS)</p> <p>Branch Name & Code :</p> <p>Transaction ID :</p> <p>Date of Deposit :</p> <p>Category :</p> <table border="1" style="width:100%; border-collapse: collapse; margin: 10px 0;"> <tr> <td style="text-align:center;">SC/ST/OBC (Only for CG domicile)</td> <td style="text-align:center;">UNRESERVED</td> </tr> <tr> <td style="text-align:center;">Rs. 700/-</td> <td style="text-align:center;">Rs. 1000/-</td> </tr> <tr> <td colspan="2" style="text-align:center;">(Bank charge of Rs. 50/- is to be recovered from the candidate separately).</td> </tr> </table> <p>Amount paid Rs./- (Rupees)</p> <p>Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u></p> <p align="right">..... BANK STAMP & SIGNATURE Sign.of Candidate</p> <p>Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.</p>	SC/ST/OBC (Only for CG domicile)	UNRESERVED	Rs. 700/-	Rs. 1000/-	(Bank charge of Rs. 50/- is to be recovered from the candidate separately).		<p align="center">STATE BANK OF INDIA</p> <p>Name of work : Challan for payment of Examination fee for <u>District Judge (Entry Level) Exam 2011.</u></p> <p>Name & Complete Address of the applicant as per application form (IN BLOCK LETTERS)</p> <p>Branch Name & Code :</p> <p>Transaction ID :</p> <p>Date of Deposit :</p> <p>Category :</p> <table border="1" style="width:100%; border-collapse: collapse; margin: 10px 0;"> <tr> <td style="text-align:center;">SC/ST/OBC (Only for CG domicile)</td> <td style="text-align:center;">UNRESERVED</td> </tr> <tr> <td style="text-align:center;">Rs. 700/-</td> <td style="text-align:center;">Rs. 1000/-</td> </tr> <tr> <td colspan="2" style="text-align:center;">(Bank charge of Rs. 50/- is to be recovered from the candidate separately).</td> </tr> </table> <p>Amount paid Rs./- (Rupees)</p> <p>Amount paid by Cash deposited in <u>Power Jyoti A/c No. 31656296412 of Registrar General, High Court of Chhattisgarh, Bilaspur(CG)</u></p> <p align="right">..... BANK STAMP & SIGNATURE Sign.of Candidate</p> <p>Note : (1) Each candidate is to be given separate Transaction ID. (2) Fee receiving branch is requested to write the Name of Candidate, Transaction ID & Branch Code above invariably.</p>	SC/ST/OBC (Only for CG domicile)	UNRESERVED	Rs. 700/-	Rs. 1000/-	(Bank charge of Rs. 50/- is to be recovered from the candidate separately).	
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